GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:3630 ANSWERED ON:16.05.2006 BAN ON DANCE BAR Mahajan Shri Y.G.;Patil Shri Shriniwas Dadasaheb;Rana Shri Kashi Ram;Vasava Shri Mansukhbhai D.

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether many organizations working for the welfare of women have requested the Government to bring a legislation to ban dance bars throughout India in order to save women from sexual exploitation;
- (b) if so, the details in this regard; and
- (c) the action taken/to be taken by the Government on their demand?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY)

- (a)&(b) The National Commission for Women had constituted a Committee to look into the issue pertaining to banning of dance bars in State of Maharashtra. The Committee visited Mumbai and received responses from various organizations/individuals.
- (c) The matter is subjudice before the Hon'ble Supreme Court.